

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.211- IA/242(AHM) 2024
In
C.P.(IB)/147(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

INTEC Capital Ltd
V/s
H V Synthetic Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 16/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Ms. Ranjita Kumar, Advocate for
: Mr. S. Gopalakrishnan, RP

For the Respondent :

ORDER

IA/242(AHM) 2024

It is seen that a hard copy of the application has not been filed by the applicant despite opportunity given to the applicant. Learned Counsel for the applicant is directed to place on record the same, within three days. Let the needful be done.

Re-list on 15.03.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)